

C. A. T. Bench, JAIPUR

Date of Order

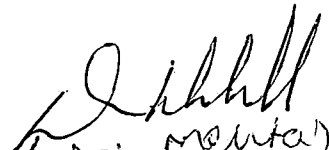
M.P. No. 593/93 Orders

25/11/93

M-R-M-Mathur - Counsel for Petitioner

M-P is allowed and notice
be issued in the main O.A. after
filing of the amended petition
to the impleaded additional
respondents also.
M-P stands dismissed accordingly -


(P. P. S. Mathur)
Adm. member


(D. L. Mathur)
U.C.

Recd
32/11/93

✓ Copy sent to the app. cl
& imp. cl (M.B.) on
nd
date

CP